

Regd. Post

No. 136 Spl. Gaz.II(12G)

From

The Registrar General,
High Court of Punjab and Haryana,
Chandigarh.

To

1. All the District and Sessions Judges,
in the State of Punjab.
2. All the District & Sessions Judges,
in the State of Haryana.
3. The District & Sessions Judge,
Chandigarh.

Chandigarh, Dated the 18th January 2025.

Subject:- Implementation of Judgments of the Hon'ble Supreme Court passed in Writ Petition (Civil) No. 643 of 2015 titled as "All India Judges Association Vs. Union of India and Ors."

Ref: This Court's earlier letter Nos. 311.spl.Gaz-II(12G) dated 14.02.2024, 444-445.spl.Gaz-II(12G) dated 28.02.2024, 670-671.spl.Gaz-II(12G) dated 16.03.2024 and 761-762.spl.Gaz-II(12G) dated 23.03.2024, 1963-1964.spl.Gaz-II(12G) dated 03.08.2024, 1998-1999.spl.Gaz-II(12G) dated 08.08.2024, 2201.spl.Gaz-II(12G) dated 09.09.2024, 2335.spl.Gaz-II(12G) dated 27.09.2024, 2659.spl.Gaz-II(12G) dated 22.11.2024 and 2857Gaz.II(12G) dated 12.12.2024

Sir/Madam,

I am directed to refer you on the subject cited above and to inform you that the Hon'ble Committee for Service Conditions of the District Judiciary in its meeting held on 19.12.2024 has resolved as under with regard to Judicial Officers working in the States of Punjab, Haryana and UT Chandigarh:

" xx xx xx whosoever is on earned leave, medical leave, maternity leave or child care leave shall be entitled to disbursement of Conveyance / Transport Allowance during the said period, if not using official car."

It is for your information and necessary compliance in the matter.

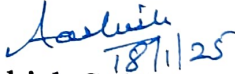
Aashish
18/1/25
(Aashish Saldi)
OSD (Gazette-II)

Endst. No. 137 Spl. Gazette Dated 18th Jan' 2025

Copy of the letter is forwarded to the following for information and necessary action in the matter:-

1. The Member Secretary, Haryana State Legal Services Authority, Panchkula.

2. The Director (Administration), Chandigarh Judicial Academy, Chandigarh.
3. The Legal Remembrancer & Principal Secretary to Govt. of Punjab, Chandigarh.
4. The Legal Remembrancer & Admn. Secy. to Govt. of Haryana, Law & Legislative Department, Chandigarh.
5. The Member Secretary, Punjab State Legal Services Authority, Punjab, S.A.S. Nagar.
6. Sh. Rajneesh Bansal, District & Sessions Judge (Retd.), Nodal Officer for day-to-day Redressal of Grievances.
7. The Member Secretary, Society for Centralized Recruitment of staff in Subordinate Courts (S.S.S.C.), Chandigarh.
8. The Legal Remembrancer-cum-Director Prosecution, Chandigarh Administration, Chandigarh.
9. The Member Secretary, State Legal Services Authority, U.T, Chandigarh.
10. The Director, Treasuries and Accounts, Government of Punjab, Chandigarh.
11. The Director, Treasuries & Accounts, Government of Haryana, Chandigarh.
12. The Registrar (Administration-II), Punjab and Haryana High Court, Chandigarh.
13. The Joint Registrar (General), Punjab and Haryana High Court, Chandigarh.
14. The Deputy Registrar (Accounts), Punjab and Haryana High Court, Chandigarh.


18/11/25
(Aashish Saldi)
OSD (Gazette-II)